FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SIRI RAM SYAL HYDRO POWER PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Siri Ram Syal Hydro Power Private Limited
2.	Date of incorporation of corporate debtor	28/02/2003
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45206DL2003PTC119207
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 87A, Adhachini Sri Aurobindo Marg, South Delhi, New Delhi- 110017
6.	Insolvency commencement date in respect of corporate debtor	11.06.2025
7.	Estimated date of closure of insolvency resolution process	7th December, 2025 (180th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: **Vikram Bajaj** Regd. No.: **IBBI/IPA-002/IP-N00003/2016-17/10003**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	214, Second Floor, Tower A, Spazedge, Tower A, Sector 47, Gurgaon, Haryana, 122018 Email: bajaj.vikram@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolutions LLP Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email Id: ibc.srshp@gmail.com
11.	Last date for submission of claims	25.06.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	**(a)** Relevant Forms and **(b)** Details of authorized representatives are available at:	(a) https://ibbi.gov.in//en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-III) has ordered the commencement of a corporate insolvency resolution process of the **Siri Ram Syal Hydro Power Private Limited** on 11th June, 2025.

The creditors of **Siri Ram Syal Hydro Power Private Limited**, are hereby called upon to submit their claims with proof on or before 26th June, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Vikram Bajaj
Interim Resolution Professional
Siri Ram Syal Hydro Power Private Limited
Registration Number: IBBI/IPA-002/IP-N00003/2016-2017/10003
Registered Address: 214, Tower A, Spazedge, Sector 47, Gurgaon - 122018
Email For Correspondence- ibc.srshp@gmail.com
Email: Registered with IBBI – bajaj.vikram@gmail.com

AFA Valid up to: 31.12.2025

Place: Delhi
Date: 13.06.2025

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SIRI RAM SYAL HYDRO POWER PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Siri Ram Syal Hydro Power Private Limited**
2.	Date of incorporation of corporate debtor	28/02/2003
3.	Authority under which corporate debtor is incorporated/registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45206DL2003PTC119207
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 87A, Adhachini Sri Aurobindo Marg, South Delhi, New Delhi- 110017
6.	Insolvency commencement date in respect of corporate debtor	11.06.2025
7.	Estimated date of closure of insolvency resolution process	7th December, 2025 (180th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: **Vikram Bajaj** Regd. No.: **IBBI/IPA-002/IP-N00003/2016-17/10003**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	214, Second Floor, Tower A, Spazedge, Tower A, Sector 47, Gurgaon, Haryana, 122018 Email: bajaj.vikram@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolutions LLP Unit No. 112, First Floor, Tower -A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email Id: ibc.srshp@gmail.com
11.	Last date for submission of claims	25.06.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	**(a)** Relevant Forms and **(b)** Details of authorized representatives are available at:	(a) https://ibbi.gov.in//en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-III) has ordered the commencement of a corporate insolvency resolution process of the **Siri Ram Syal Hydro Power Private Limited on 11th June, 2025.**

The creditors of Siri Ram Syal Hydro Power Private Limited, are hereby called upon to submit their claims with proof on or before 25th June, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Vikram Bajaj
Interim Resolution Professional
Siri Ram Syal Hydro Power Private Limited
Registration Number: IBBI/IPA-002/IP-N00003/2016-2017/10003
Registered Address: 214, Tower A, Spazedge, Sector 47, Gurgaon - 122018
Email For Correspondence- ibc.srshp@gmail.com
Email: Registered with IBBI – bajaj.vikram@gmail.com
AFA Valid up to: 31.12.2025

Place: Delhi
Date: 13.06.2025

फॉर्म ए
सार्वजनिक घोषणा

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड के विनियम 6 के अंतर्गत)
(कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016)

सिरी राम स्याल हाइड्रो पावर प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	सिरी राम स्याल हाइड्रो पावर प्राइवेट लिमिटेड
2.	कॉर्पोरेट के निगमन की तिथि	28.02.2003
3.	प्राधिकरण जिसके तहत कॉर्पोरेट देनदार निगमित/पंजीकृत है	कंपनी रजिस्ट्रार, दिल्ली
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान संख्या	CIN: U45206DL2003PTC119207
5.	कॉर्पोरेट देनदारों के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय 87ए, अरबिंदो श्री अरबिंदो मार्ग, दक्षिण दिल्ली, नई दिल्ली– 110017
6.	कॉरपोरेट देनदार के संबंध में दिवाला प्रारंभ होने की तिथि	11.06.2025
7.	दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	7 दिसंबर, 2025 (दिवालियापन समाधान प्रक्रिया शुरू होने की तारीख से 180वां दिन)
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	नाम: **विक्रम बजाज** पंजीकरण सं.: IBBI/IPA-002/IP-N00003/2016-17/10003
9.	बोर्ड के साथ पंजीकृत अंतरिम समाधान पेशेवर का पता और ई–मेल	214, द्वितीय तल, टॉवर ए, स्पैज, टॉवर ए, सेक्टर 47, गुड़गांव, हरियाणा, 122018. ईमेल: bajaj.vikram@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई–मेल	इमेक्युलेट रेजोल्यूशन एलएलपी यूनिट संख्या 112, प्रथम तल, टॉवर–ए, स्पैज कमर्शियल कॉम्प्लेक्स, सेक्टर–47, सोहना रोड, गुड़गांव–122018 ईमेल आईडी: ibc.srshp@gmail.com
11.	दावे प्रस्तुत करने की अंतिम तिथि	25.06.2025
12.	अंतरिम समाधान पेशेवर द्वारा सुनिश्चित धारा 21 की उप–धारा (6ए) के खंड (बी) के तहत लेनदारों के वर्ग, यदि कोई हो,	लागू नहीं
13.	ऋणशोधन अक्षमता पेशेवरों के नाम जिन्हें एक वर्ग में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए विहित किया गया है।(प्रत्येक वर्ग के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	(क) https://ibbi.gov.in//en/home/downloads (ख) लागू नहीं

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून ट्रिब्यूनल, नई दिल्ली पीठ (कोर्ट– III) ने 11 जून 2025 को सिरी राम स्याल हाइड्रो पावर प्राइवेट लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है।

सिरी राम स्याल हाइड्रो पावर प्राइवेट लिमिटेड के लेनदारों को सबूत के साथ अपने दावे प्रस्तुत करने के लिए 25 जून 2025 को या उससे पहले प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर अंतरिम समाधान पेशेवर को कहा जाता है।

वित्तीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

हस्ता./–
विक्रम बजाज
(अंतरिम समाधान पेशेवर)
सिरी राम स्याल हाइड्रो पावर प्राइवेट लिमिटेड
पंजीकरण सं: IBBI/IPA-002/IP-N00003/2016-17/10003
पंजीकृत पता: 214, द्वितीय तल, टॉवर ए, स्पैज्ड, टॉवर ए, सेक्टर 47, गुड़गांव, हरियाणा, 122018
पत्राचार के लिए ईमेल – ibc.srshp@gmail.com
आईबीबीआई के साथ पंजीकृत ईमेल: – bajaj.vikram@gmail.com
एएफए वैध: 31.12.2025 तक

स्थान : दिल्ली
दिनांक: 13.06.2025